

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 9  
IB- 590/(ND)/2020  
IA NO.-533/ND/2021

**IN THE MATTER OF:**

Time Equipment Pvt. Ltd.  
Vs.  
Lotus Greens Developers Pvt. Ltd.

....Applicant

....Respondent

**Order under Section 9 of IBC.**

**Order delivered on 04.02.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant	: Mr.Gurcharan Singh. Adv.
For the Respondent	:Mr.ArushKhanna, Adv. Ms.Shreya Singh, Adv.

**ORDER**

IA 533/ND/2021:

Application filed by Operational Creditor placing on record, two master data of the Corporate Debtor including the new name of company. The same is taken on record. Learned Counsel for the Corporate Debtor undertakes to file the copy of certification of incorporation reflecting the change of name of the Corporate Debtor within one week. Application is allowed and is disposed of.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**